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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

The 23rd December 1938.

No. 3339-C.—The following notifications by the Government of the Punjab are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

GENERAL.

Lahore, the 16th November 1938.

No. A-7 (7)-64-S. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of issue no. 38 of the Gurmukhi "KIRTI-LEHR", Meerut, U. P., dated the 6th November 1938, printed by Harmandar Singh American,

editor-printer-publisher, at the Azad Press, Meerut, and published by him from the office of the "Kirti-Lehr", 145/1, Western Kutchery Road, Meerut, on the ground that it contains matter of the nature described in clause (d) of sub-section (1) of section 4 of the said Act.

Lahore, the 17th November 1938.

No. A-7 (7) 19-S.B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of issue no. 37 of the Gurmukhi "KIRTI-LEHR", Meerut, U. P., dated the 30th October 1938, printed by Harmandar Singh American, editor-printer-publisher, at the Azad Press, Meerut, and published by him from the office of the "Kirti-Lehr", 145/1, Western Kutchery Road, Meerut, on the ground that it contains matter of the nature described in clauses (d), (h) and (i) of sub-section (1) of section 4 of the said Act.

By order of the Governor of the Punjab,

J. D. PENNY,

Chief Secretary to Government, Punjab.

The 23rd December 1938.

No. 3341-C.—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor,
P. T. MANSFIELD,

Chief Secretary to Government.

POLICE DEPARTMENT.

MISCELLANEOUS.

Lucknow, the 5th December 1938.

No. 4470/VIII—1181.—In exercise of the power conferred by section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), read with section 21 of the General Clauses Act, 1897 (Act X of 1897), this Provincial Government is pleased to rescind notification no. 990/VIII—1181, dated April 14, 1932, declaring to be forfeited to His Majesty every copy of the book in Hindi entitled "Mukta Sangit", written by Abhiram Sharma and Pranayesha Sharma, Abhiram Niwas, Cawnpore, published by Ram Sahai Pandeya, "Chandra", Cawnpore and printed by Prayag Narain Kashyap at the Vishnu Prayag Press, Cawnpore, subject to the conditions that the following songs are omitted therefrom if and when the said book may be republished :—

In the *first* part entitled "Geet Khand" songs numbered 5, 12 and 22 headed "Prangan ki or", "Udbodhan" and "Mata ki Pukar" respectively.

In the *second* part entitled "Kavita Khand"—poem numbered 5 headed "Meri Bhabana".

By order of the Governor,

C. W. GWYNNE,

*Chief Secretary to Government,
United Provinces.*

LAW, COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATIONS.

The 27th December 1938.

No. 9016-Com.—The following notification, issued by the Government of India in the Finance Department (Central Revenue), is republished in the Gazette for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CENTRAL EXCISES.

New Delhi, the 19th November 1938.

No. 75.—In exercise of the powers conferred by section 11 of the Sugar (Excise

Duty) Act, 1934 (XIV of 1934), the Central Government is pleased to direct that the following further amendment shall be made in the Sugar (Excise Duty) Order, 1934, namely :—

After clause 7 of the said Order, the following clause shall be inserted, namely :—

"7-A. An Inspecting Officer shall check the stock balance of sugar in every factory by actual counting once a year between 1st October and 30th November and when there is reason to verify the accuracy of a factory's account he may check the stock at any other time of the year. If the stock is not arranged in an orderly manner so as to permit of actual counting the Inspecting Officer may require the factory owner to arrange, without avoidable delay, the stock in separate rows, each row containing the same number of bags of sugar of uniform size and weight. He may also require the factory owner to leave at the time of actual counting an accessible passage, two feet wide, free of bags in the middle of the godown, and a similar passage along one wall of the godown at right angles to the aforesaid passage, so as to facilitate counting. If any factory owner fails to comply with any such requirement, he shall be punishable with fine which may extend to two thousand rupees."

M. SLADE,

Joint Secy. to the Govt. of India

The 27th December 1938.

No. 9025-Com.—The following notification, issued by the Government of India in the Finance Department (Central Revenue), is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CENTRAL EXCISES.

Simla, the 25th June 1938.

No. 57.—In exercise of the powers conferred by sections 17 and 18 of the Matches (Excise Duty) Act, 1934 (XVI of 1934), the Central Government is pleased to direct that the following further amendment shall be made in the Matches (Excise Duty) Order, 1934, namely :—

In clause 34 of the said Order, the words "of any department under its control" shall be omitted.

A. H. LLOYD,

Joint Secy. to the Govt. of India.

The 4th January 1938.

No. 25-Com.—The following notification, issued by the Central Boilers Board, is republished for general information.

By order of the Governor,
C. G. NAIR,

Secretary to Government.

New Delhi, the 1st December 1938.

No. A-907.—In exercise of the powers conferred by section 28 of the Indian Boilers Act, 1923 (V of 1923), the Central Boilers Board directs that the following further amendment shall be made in the Indian Boiler Regulations, 1924, the same having been previously published as required by sub-section (1) of section 31 of the said Act, namely:—

In clause (c) of regulation 17 of the said Regulations, after the figures and word "28 tons", the words and figures "or 26 tons and 30 tons" shall be inserted.

C. M. KER,

Secretary, Central Boilers Board.

The 4th January 1939.

No. 28-Com.—The following notification issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor,
C. G. NAIR,

Secretary to Government.

REGISTRATION OF ACCOUNTANTS.

New Delhi, the 24th December 1938.

No. 7-A.(4)/38.—In pursuance of rule 29 of the Auditor's Certificates Rules, 1932,

it is hereby notified for general information that the First Examination under the said Rules will be held on the 3rd and 5th April and the Final on the 3rd, 5th and 6th April 1939, at 11 a.m. and 3 p.m. everyday. The examinations will be held at each of the following centres provided that sufficient candidates present themselves for examination:—

1. Bombay,
2. Calcutta,
3. Madras,
4. Lahore,
5. Delhi and
6. Rangoon.

Additional centres may be appointed should circumstances render such a course desirable.

2. Applications for admission to these examinations are required to be made on the prescribed forms, copies of which may be obtained from the Secretary to the Government of India in the Department of Commerce, New Delhi. Every such application together with the necessary certificates and bank or treasury receipt for an examination fee of Rs. 30 in the case of the First Examination and of Rs. 50 in the case of the Final Examination must be sent so as to reach the Government of India not later than the 31st of January 1939.

3. Endeavours will be made to declare the results 2½ months after the completion of the examination.

H. DOW,

Secy. to the Govt. of India.